

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Interlocutory Application No.400/2023**  
**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2023**  
**F.No.09.12.2022/NCLAT/UR/08035**

**In the matter of:**

Tirupati Conductors Pvt. Ltd. .... Appellant

Vs.

SR Associates Infrastructure Pvt. Ltd. .... Respondent

Appearance: Ravi Raghunath, Advocate for the Appellant.

**01.02.2023**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 08.12.2022 and the Office after scrutiny of the Memo of Appeal on 09.12.2022, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 12.12.2022. The Appellant re-filed the Memo of Appeal on 20.01.2023. It is stated in the Interlocutory Application (IA) that for curing defects an affidavit from the Appellant regarding dim/illegible pages was required and since the Appellant Company is based in Kolkata it took some time as the conducting counsel was also travelling on the winter break and the office of the counsel was closed. Hence, there is delay of 35 days in re-filing the Memo of Appeal, so the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. The Appellant was required to re-file the Memo of Appeal within seven days from the date of intimation of the defects. However, the Appellant re-filed the Memo of Appeal with a delay of 35 days, hence, the case may be placed before the Hon'ble Bench for appropriate orders.

5. List the case before the Hon'ble Bench under the heading 'for admission with defect (fresh case)'.

(Peeush Pandey)  
Registrar